

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.253 - **Appeal/4(AHM)2022**  
**With**  
ITEM No.254 - IA/67(AHM)2023

**Proceedings under Section 252(1) of Co. Act, 2013**

**IN THE MATTER OF:**

Registrar of Companies Gujarat  
V/s  
Mahadevan Raghupathy Iyer & Ors

.....**Applicant**

.....**Respondent**

**Order delivered on: 18/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Ms. Rupa Sutar, Dy. RoC  
For the Respondent : Ms. Hirwa Dave, Adv. a.w Mr. Jaimin Dave, Adv.

**ORDER**

**Appeal/4(AHM)2022 & IA/67(AHM)2023**

Dy. RoC seeks time to make paper publication.

List for further consideration on 20.06.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**